

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21879 of 2018

(Arising out of Order-in-Appeal No. 59/2018-CT dated 04/09/2018
passed by Commissioner of Central Tax , BELGAUM (APPEALS))

Pragathi Specialty Hospital

Bolwar
PUTTUR - 574201
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Excise &
Central Tax, Mangalore
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

APPEARANCE:

None for the Appellant

Smt. C.V. Savitha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20738 / 2021

Date of Hearing: 01/09/2021

Date of Decision: 01/09/2021

Per : S.K. MOHANTY

None for the appellant. However, with the assistance of learned AR for the Revenue, we find that the appellant have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court on **01/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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